

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8383/2024

(Arising out of impugned final judgment and order dated 13-03-2024 in CRLA No. 1469/1984 passed by the High Court Of Judicature At Allahabad)

SHRILAL

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and IA No.107133/2024-EXEMPTION FROM FILING O.T.
IA No. 107133/2024 - EXEMPTION FROM FILING O.T.)

Date : 12-07-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s) Mr. Ravindra Singh, Sr. Adv.
Mr. Raman Yadav, Adv.
Mr. Sharad Chauhan, AOR
Mr. R S Yadav, Adv.
Ms. Akriti Chaturvedi, Adv.
Mr. Priyam Kaushik, Adv.
Mr. Harshith Pottangi, Adv.
Ms. Sharmishtha Shukla, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

One of the submissions advanced by Mr. Ravindra Singh, learned senior counsel, appearing for the petitioner, is that Section 207 Cr.P.C. was not complied with in this case at the appropriate stage, as such the trial stand vitiated.

Issue notice, returnable within four weeks.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER

